

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 349 of 2020

IN THE MATTER OF:

Deepak Parasuraman & Anr.

...Appellants

Vs

Sripriya Kumar & Anr.

....Respondents

Present:

For Appellants: Mr. Akshat Singh, Mr. Gaurav Mitra, Mr. Bhanu Gupta and Ms. Shriyha Ray Chaudhuri, Advocates

For Respondents: Mr. Vijay Kumar, Advocate for Respondent No. 1 and Mr. Sripriya Kumar, IRP

Mr. Goutam Shiv Shankar and Mr. P.R. Venkatesh Advocates of Respondent No. 2.

O R D E R
(Through Virtual Mode)

19.08.2020 For 1st Respondent/Liquidator Mr. Vijay Kumar, Learned Counsel intends to file Vakalatnama on behalf of Respondent No. 1. For 2nd Respondent Mr. Goutam Shiv Shankar, Learned Counsel appears and intends to file Vakalatnama. For filing Vakalatnamas on the side of the Respondent Nos. 1 & 2 and also for filing Reply Affidavits/Response, on their requests, the matter is adjourned to **4th September, 2020**.

The Learned Counsel for the Respondent Nos. 1 & 2 are directed to serve copy of their respective Reply Affidavits to the Learned Counsel for the Appellant within a week before the next date of hearing. Rejoinder, if any, may be filed by the Appellant 3 days thereafter.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)